

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,
CAMP AT NAGPUR.

Original Application No. 614/92.

Gajanan Mahadeo and 7 others. ... Applicants.

v/s.

Assistant Engineer (M),
Central Railway,
Wardha & 4 others. ... Respondents.

Coram: Hon'ble Vice-Chairman Shri Justice M.S.Deshpande.
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

Applicant by Shri R.N.Khare,
Respondents by Shri P.S.Lambat.

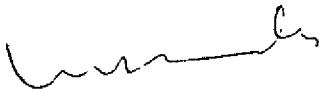
Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 15.3.1993.

Heard counsels for both sides. We were taken through the material aspects of the case. It is apparent that there was some evidence on the basis of which the Enquiry Report could have been founded and the findings of guilt could have been raised. The quantum of punishment does not appear to us to be disproportionate to the charge. We see no merit in the application.

Dismissed summarily.


(M.Y.PRIOLKAR)
MEMBER(A).


(M.S.DESHPANDE)
VICE-CHAIRMAN.

B.